

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KANODIA TECHNOPLAST LIMITED**

RELEVANT PARTICULARS

1. Name of corporate debtor	KANODIA TECHNOPLAST LIMITED
2. Date of incorporation of corporate debtor	20/04/1995
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1995PLC067544
5. Address of the registered office and principal office (if any) of corporate debtor	A-54 WAZIRPUR INDUSTRIAL AREA NEW DELHI DL 110052 IN
6. Insolvency commencement date in respect of corporate debtor	08.03.2022
7. Estimated date of closure of insolvency resolution process	04.09.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Navjit Singh & IBBI/IPA-001/IP-P00314/2017-18/10578
9. Address and e-mail of the interim resolution professional, as registered with the Board	218-A, 1st Floor, Shop No. 04, Rama Market, Pitampura, Delhi-110034 & navjit92ca.ip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	218-A, 1st Floor, Shop No. 04, Rama Market, Pitampura, Delhi-110034 & ktl.cirp2022@gmail.com
11. Last date for submission of claims	22.03.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/ Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kanodia Technoplast Limited on 08.03.2022.

The Creditors of Kanodia Technoplast Limited, Are Hereby Called Upon to Submit Their Claims with Proof on Or Before 22.03.2022 To the Interim Resolution Professional at The Address Mentioned Against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class N.A. in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Navjit Singh
Interim Resolution Professional
Reg No: IBBI/IPA-001/IP-P00314/2017-18/10578

Date: 09.03.2022
Place: Delhi